NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 1035/2016
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE COMPANY : M/S. Tops Security Ltd.
V/s
Lumax Automotive Systems Lts.

SECTION OF THE COMPNANIES ACT: 433(e),434(f)&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	P.S. Sridhar Raj	Advocate	Petitioner	
2.	K.M. Tripathi	Advocate	Petitioner	

ORDER

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained before the CP is taken for final disposal by this Tribunal, the petition be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be filed before the Ld. Registrar.

Post the matter before the Ld. Registrar on 27.04.2017.

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
18.04.2017